CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of October, 2026

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
6.10.2026 Tuesday At 10.30 A.M. Miscellaneous Petitions Through Video conferencing	1.	416/MP/2026 alongwith I.A.No.174/2026	OKPPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with relevant Articles of the Power Purchase Agreement dated 30.10.2019, read with Amended Power Purchase Agreement dated 3.8.2023, executed between the Petitioner and Solar Energy Corporation of India Limited, invoking the regulatory, adjudicatory and inherent jurisdiction of this Commission seeking immediate directions for allowing the change in law claims referred in the present petition in relation to its 199.5 MW Wind Power Project in the State of Karnataka(Interlocutory application for urgent listing) (On admission)
	2.	488/MP/2026	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 26.09.2022 passed by this Commission in Petition No. 254/TT/2021 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network (On admission).
	3.	434/MP/2026	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 21.01.2020 passed by this Commission in Petition No. 311/TT/2018 directing bilateral billing and payment of Transmission Charges by the Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network (On admission) .
	4.	436/MP/2026	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 27.01.2020 read with the Corrigendum Order dated 04.02.2020 passed by this Commission in Petition No. 266/TT/2018 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network. (On admission) .
	5.	444/MP/2026	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 09.10.2018 passed by this Commission in Petition No. 100/TT/2017 read with the Order dated 17.10.2021 passed in Petition No.

				55/TT/2020 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network(On admission) .
	6.	**484/MP/2026**	**NTPCREL**	**Petition under Section 79(1)(f) read with Section 79(1)(a) of the Electricity Act, 2003, Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and the terms of the Power Purchase Agreements dated 03.06.2021 executed between Solar Energy Corporation of India Limited and NTPC Renewable Energy Limited, seeking adjudication of the dispute regarding non-payment of the Change in Law compensation in respect of the 150 MW Chhatargarh and 320 MW Bhainsara Solar PV Power Projects, along with carrying cost and late payment surcharge, and consequential reliefs (On admission).**
	7.	**429/MP/2026**	**DVC**	**Petition under Section 62 and 79(1)(d) of the Electricity Act, 2003 for determination of open access charges for transmission and wheeling of power using transmission and distribution network of Damodar Valley Corporation for the period from FY 2024-25 to FY 2028-29 (On admission) .**
	8.	**490/MP/2026**	**NKTL**	**Petition under Section 79 of the Electricity Act, 2003, readwith Articles 6, 11, 12 and 16 of the Transmission Services Agreement Dated 14.3.2016, seeking Extension of Scheduled Commercial Date of Operation (SCOD) of North Karanpura– Gaya 400 Kv D/C Transmission Line with Quad Moose Conductor at Dhanbad alongwith Compensation on account of occurrence of Force Majeure, Change In Law and Change In Scope Events, and other consequential reliefs (On admission)**
	9.	**493/MP/2026**	**NLCIL**	**Petition for grant of in-Principle Approval for additional capital expenditure proposed to be incurred towards implementation of Treated Sewage Water Utilisation System for BTPS (2X125 MW) on account of Change in Law event pursuant to the Ministry of Power Gazette Notification dated 28.1.2016 read with Rajasthan State Sewerage and Waste Water Policy, 2025 (On admission)**
	10	**494/MP/2026**	**AREH4L**	**Petition under Section 79 of the Electricity Act 2003 ("EA 2003") seeking quashing of the Bilateral Transmission Bills/ Invoices dated (i) 02.03.2026; and (ii) 01.04.2026 ('impugned bills') issued by CTUIL, cumulatively of Rs. 9,21,900/- for the period from March 2026 to April 2026, upon the Petitioner No. 1 (On admission).**
	11.	**495/MP/2026**	**Indigrid**	**Petition under Section 79 of the Electricity act, 2003 seeking issuance of appropriate directions to Respondent no.1 for effective implementation of the order dated 11.1.2024 in Petition No. 310/MP/2022 (On admission)**
	12.	**529/TD/2026**	**PSTPL**	**Petition under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters), Regulations, 2020 for grant of Category-III inter-state trading licence under Section 14 of the Electricity Act, 2003**

	13.	**533/MP/2026**	**SRIPL**	**Petition under Section 79(1)(c) of the Electricity Act 2003 read with Regulation 13(2)(h) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations 2020 (as amended) seeking suitable directions and orders pursuant to findings in Report dated 22.4.2026 of the Committee constituted vide Office Order dated 30.7.2025 read with Addendum dated 14.1.2026 extending Scheduled Commercial Operation Date of the commissioned capacity of the Petitioners' 399.8 MW Hybrid Project in Koppal, Karnataka thereby maintaining eligibility for waiver from payment of full transmission charges (On admission)**
	14.	**534/MP/2026 alongwith I.A.No.176/2026**	**AEPL**	**Petition under Section 79 of the Electricity Act, 2003, and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, seeking setting aside of the communication dated 02.09.2026 issued by the Central Transmission Utility of India Limited and a declaration that the Petitioner had correctly achieved Financial Closure of the Project in terms of Regulation 11A(2) of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022(Interlocutory application for interim reliefs and urgent listing) (On admission)**
	15.	**535/MP/2026 alongwith I.A.No.176/2026**	**SGEL**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking adjudication of disputes arising out of the Power Purchase Agreement dated 8.2.2024 and seeking directions qua release of PBG along with consequential reliefs (On admission).**
	16.	**537/TL/2026**	**LPTL**	**Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Luhri Power Transmission Limited.**
	17.	**536/AT/2026**	**LPTL**	**Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the Transmission system for evacuation of power from Sunni Dam HEP and Luhri Stage-I HEP.**
	18.	**538/AT/2026**	**BRPTL**	**Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the BHADLA RAMGARH POWER TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited.**
	19.	**539/TL/2026**	**BRPTL**	**Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to BHADLA RAMGARH POWER TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)**
	20.	**540/TD/2026**	**NPSPL**	**Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related**

				matters), Regulations, 2020 for grant of an inter-state trading license.
	21.	**373/TL/2026**	**CBRTL**	**Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Chitradurga Bellary REZ Transmission Limited**
	22.	**393/TL/2026**	**KCTL**	**Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Khavda II-C Transmission Limited**
	23.	**419/TL/2026**	**STPL**	**Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Shongtong Power Transmission Limited.**
	24.	**420/AT/2026**	**STPL**	**Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the Transmission System For Evacuation of Power From Shongtong Karcham HEP (450 MW) and Tidong HEP (150 MW) being established by the Petitioner.**
	25.	**371/TL/2026**	**KITL**	**Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kakinada I Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).**
	26.	**372/AT/2026**	**KITL**	**Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Kakinada I Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)**
	27.	**129/TD/2026**	**SIPL**	**Application under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) of CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 for grant of Category V_license for Inter-State trading of Electricity in all States and Union Territories of India.**
	28.	**348/TD/2026**	**EETS**	**Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.**
	29.	**447/MP/2025**	**EPTCL**	**Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Regulations 15(1)(d) and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking to bring on record a change in the name of the Applicant.**

	30.	Diary No. 499/2026	ERGS1	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner's Assets in favour of Respondent No. 2 (including its assignees, transferees, novates) for the purpose of Petitioner's Transmission Project.
	31.	475/MP/2026	BTL	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner in favour of the Security Trustee for the benefit of the lender.
8.10.2026 Thursday At 10.30 A.M. Miscellaneous Petitions Through Video conferencing	1.	435/MP/2026	SJVNGEL	Petition under Section 79 (1)(a) and (f) of the Electricity Act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (On admission)
	2.	452/MP/2026 alongwith I.A.No.179/2026	AMPIN EG8PL	Petition under Section 79 (1) (c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003, along with Regulation 13(8) of the CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 (Interlocutory application for urgent listing)(On admission)
	3.	525/MP/2026	RSUPL6	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with relevant Articles of the Power Purchase Agreement dated 10.08.2020 executed between the Petitioner and Solar Energy Corporation of India Limited, invoking the regulatory, adjudicatory and inherent jurisdiction of this Commission seeking immediate directions for allowing the change in law claims referred in the present petition in relation to its 300 MW Solar Power Project in the State of Rajasthan Project (On admission)
	4.	526/MP/2026	RSEJTPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with relevant Articles of the Power Purchase Agreement dated 18.11.2019 executed between the Petitioner and Solar Energy Corporation of India Limited, invoking the regulatory, adjudicatory and inherent jurisdiction of this Commission seeking immediate directions for allowing the change in law claims referred in the present petition in relation to its 300 MW Solar Power Project in the State of Rajasthan (On admission).
	5.	517/MP/2026	KREPL	Petition under Sections 79(1)(C), 79(1)(F) and 79(1)(K) of the Electricity Act, 2003 read with Regulations 15(1)(d) and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking appropriate declarations and directions in respect of the delay in Operationalisation of the Associated Transmission System for the Petitioner's 250 MW ISTS-Connected Solar Power Project and consequential reliefs (On admission).
	6.	524/MP/2026	AHEJ5L	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with the CERC Office Order dated 30.07.2025, Addendum dated 14.01.2026 issued by this Commission, Committee Report dated 5.1.2026, Regulations 13(2)(h), 27 and 28 of the CERC (Sharing on Inter-State Transmission Charges and Losses) Regulations, 2020 and Regulation 42 and 44 of

				the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 for seeking Extension of Time in Scheduled Commercial Operation Date (SCOD) for the Petitioners respective Projects and for consequential waiver of ISTS charges(On admission)
	7.	**I.A. Nos. 180 & 181/2026 in Petition No. 41/MP/2024**	**NKTL**	**Interlocutory application for amendments of the Petition and application for re- hearing of the Petition (On admission)**
	8.	**545/TD/2026**	**JRPL**	**Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.**
	9.	**41/MP/2014 alongwith I.A. No 110/2026**	**AREPL**	**Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs (Interlocutory Application for seeking revival of the captioned petition and taking on record the amended petition) (Received by Remand).**
	10.	**14/MP/2014**	**KVKEL**	**Petition for adjustment of Tariff, extension of time for execution of project and other consequential reliefs (Received by Remand).**
	11.	**327/MP/2013**	**Diwakar Solar**	**Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs (Received by Remand).**
	12.	**191/MP/2019**	**NETCL**	**Petition under Section 79(1)(d) of the Electricity Act, 2003 read with Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 seeking relaxation of Operation and Maintenance norms specified under Regulation 29 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (On Remand).**
	13.	**456/MP/2026 alongwith I.A.No.153/2026**	**CGERPL**	**Petition under Section 79 (1)(c), (f) and (k) of the Electricity Act, 2003, read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023(Interlocutory application seeking ad-interim ex-parte interim directions restraining the Respondent from revoking the Petitioner's connectivity).**
	14.	**26/MP/2026 alongwith I.A. No.182/2026**	**SRIPL**	**Petition under Section 79 read with Section 38(2)(b)&(c) of the Electricity Act, 2003 and Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking compensation with interest for the generation loss suffered on account of curtailment of power during specified time blocks by the Powergrid Bikaner Transmission System Limited (Interlocutory application for directions).**
	15.	**161/MP/2025 alongwith I.A.No.109/2025**	**RSVPL**	**Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of**

				Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. V. Union of India & Ors. and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.9.2021(Interlocutory application for urgent listing).
	16.	397/MP/2026 alongwith I.A.Nos.136/2026	GRTJPL	Petition under Section 79 of The Electricity Act, 2003 and read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, seeking cancellation of the connectivity granted to the Petitioner on the LoA route and return of the Conn-BGs without encashment(Interlocutory application for interim directions).
	17.	374/MP/2026 alongwith I.A.No.130/2026	PSPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 2023 seeking Declaratory and Consequential reliefs pursuant to the Notification dated 11.7.2025 issued by the Government of India, Ministry of Environment, Forest and Climate Change, dispensing with the requirement of Flue Gas Desulfurization (FGD) systems in Category-C Thermal Power Generating Stations (Interlocutory application for urgent listing) (On maintainability).
	18.	447/MP/2026	Farh3	Petition seeking approval under Section 17(3) and Section 17(4) of the Electricity Act, 2003 read with Article 15.2.2 of the Transmission Service Agreement dated 02.08.2023, for creation of security interest by way of hypothecation of the assets of Fatehgarh III Transmission Limited in favour of the Respondent No. 2, i.e., IDBI Trustee Services Limited, the Security Trustee of the Lender(s).
	19.	31/MP/2025	SEIL	Petition under Section 79 of the Electricity Act, 2003, seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of monthly invoices issued in terms of the PSA dated 31.12.2021 and subsequent amendments thereto.
	20.	I.A. No.177/2026 in Petition No.144/GT/2026	OTPC	Interlocutory application for urgent listing and seeking directions in Petition for approval of determination of tariff of 726.6 (2 x 363.3) MW Combined Cycle Gas Based Power Palatana Project of ONGC Tripura Power Company Limited for the control period 1.4.2024 to 31.3.2029.
	21.	16/RP/2026	NTPC	Petition for review of Order dated 15.1.2026 passed in Petition No. 417/MP/2024.
9.10.2026 Friday At 10.30 A.M. Miscellaneous petitions Through Hybrid Mode	1.	Diary No. 773/2026	ERBPL	Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation of the timeline stipulated under Regulation 5.2(e) for furnishing the Connectivity Bank Guarantees pursuant to the in-principle intimations dated 14.9.2026 bearing Ref. Nos. CTU/NR/Conn/INT-2A/2200003250, CTU/NR/Conn/INT-

				2A/2200003257, CTU/NR/Conn/INT-2A/2200003261 and CTU/NR/Conn/INT-2A/2200003263, issued to Eden Renewable Alma Private Limited, Eden Renewable Bercy Private Limited, Eden Renewable Cadet Private Limited and Eden Renewable Cite Private Limited respectively, which were communicated only on 24.9.2026 owing to non-delivery of the Respondent's email dated 14.9.2026; and seeking directions that the period of one month for furnishing the Conn-BGs be reckoned from 24.9.2026 *(On admission).*
	2.	**555/MP/2026**	**PGCIL**	**Petition under Section 79(1) of the Electricity Act, 2003 read with the CERC (Terms and Conditions of Tariff) Regulations, 2024 as amended, seeking in-principle approval for installation of Battery Energy Storage Systems (BESS) as Integrated Energy Storage Systems (IESS) at various existing substations in Northern Region(On admission)**
	3.	**25/RP/2026**	**NLCIL**	**Petition seeking review of the order dated 7.4.2026 in petition No. 824/TL/2025.**
	4.	**101/MP/2010**	**PGCIL**	**Petition under Regulations 12, "Power to remove difficulties" & Regulations 13 "Power to Relax" of the CERC (Terms and Conditions of Tariff) Regulations, 2004, on account of additional cost incurred owing to revision of scale of pay for Executives from 1.1.2007 to 31.3.2009 consequent to implementation of the revision w.e.f. 1.1.2007 as details in the petition (Remand matter)**
	5.	**339/MP/2022 alongwith I.A.Dy. No.775/2026**	**TREPL**	**Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between Tunga Renewable Energy Private Limited and Solar Energy Corporation of India Limited seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW Wind Power Project being set up by Tunga Renewable Energy Private Limited in Karnataka(Interlocutory application for amendments of the Petition).**
	6.	**306/MP/2023**	**Greenko**	**Petition under Section 79 of the Electricity Act, 2003 seeking for in-principle approval qua occurrence of Change in Law events in terms of Article 12 of the Power Purchase Agreements executed by the Petitioner with Solar Energy Corporation of India Limited (SECI), amongst other reliefs.**
	7.	**63/MP/2024**	**SSUPL**	**Petition under Section 79(1)(b) and (f) of the Electricity Act 2003 seeking recovery of amounts due towards supply of renewable power in excess of the quantum to be supplied annually under the Power Purchase Agreements dated 02.05.2016 along with the applicable Late Payment Surcharge.**
	8.	**65/MP/2025 alongwith I.A.No.121/2025**	**RSAPL**	**Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. with respect to undergrounding of power lines in the Priority and Potential habitats of Great-Indian Bustard and compensation to**

				offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.09.2021, in terms of Article 12 of the Power Purchase Agreement dated 07.04.2022 between ReNew Surya Aayan Private Limited and Solar Energy Corporation of India Limited (Interlocutory application for interim reliefs).
	9.	**270/MP/2026**	**NEEPCO**	**Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 65, 66, 67 and 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking compensation for loss of capacity charge on account of inadequate availability of fuel/gas and relaxation in the norms of normative plant availability factor (NAPAF) in terms of regulation 70(a)(a) as read with regulation 102 (power to relax) and regulation 103 (power to remove difficulty) of the CERC (Terms and Condition of Tariff) Regulations, 2024 in respect of the Agartala gas based Power Station.**
	10.	**54/MP/2026**	**JSWRE2L**	**Petition under Section 79(1)(a), 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking approval and determination of the revised tariff on account of Change in Law arising from the amendment of Goods and Services Tax (GST) slabs vide Notification No. 8/2021 – Central Tax (Rate) dated 30.09.2021 issued by the Ministry of Finance, in terms of Article 12 of the Power Purchase Agreement dated 15.09.2021, with effect from the date of early part commissioning of the project, i.e., 27 MW commissioned on 05.12.2022, and for the remaining capacity commissioned phase-wise thereafter, along with recovery of pending Late Payment Surcharge (LPS) on supplementary bills raised on account of the said Change in Law after the Scheduled Commercial Operation Date (SCOD) of the entire capacity.**
	11.	**61/MP/2026**	**XXPPL**	**Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Chapter IV of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 ("COB Regulations") and Article 12 of the Power Purchase Agreements dated 14.07.2022 and 24.11.2022 executed between the Petitioner and NTPC Limited (collectively referred to as the "PPAs") seeking an appropriate adjustment/compensation to offset financial/commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12% by way of Notification No. 8/2021- Central Tax (Rate) and Notification No. 8/2021- Integrated Tax (Rate) dated 30.09.2021 as a Change in Law Event, and consequently devise an appropriate mechanism for compensation to the Petitioner alongwith carrying costs and interest on carrying cost.**
	12.	**255/MP/2026**	**GUVNL**	**Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of the Power Purchase Agreements dated 22.04.2007 entered into between Gujarat Urja Vikas Nigam Limited and Tata Power Company Limited.**
	13.	**375/MP/2026**	**GUVNL**	**Petition under Sections 79(1)(b) of the Electricity Act, 2003 read with Article 18.1 of the Power**

				Purchase Agreements dated 22.4.2007 entered into between Gujarat Urja Vikas Nigam Limited and Tata Power Company Limited seeking approval of the second Supplemental Power Purchase Agreement dated 23.3.2026
	14.	**332/MP/2026 alongwith I.A.Dy. No.733/2026**	**AREL4H**	**Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (Interlocutory application for transposition of Respondent Nos. 12 to 32 as Petitioner Nos. 4 to 24 and deletion of Respondent No. 11.)**
	15.	**45/MP/2026 alongwith I.A.No.s13,36 & Dy.No.386/2026**	**Urjashachar**	**Petition under Section 79 of the Electricity Act, 2003 challenging Notice dated 18.12.2025 issued by Central Transmission Utility of India Ltd. read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended)(Interlocutory application for ex-party interim reliefs and for placing subsequent developments on record and amendments of the Petition).**
	16.	**403/MP/2026**	**VEAPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (as amended) and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 inter alia seeking directions to Central Transmission Utility of India Limited to allow consolidation of the quantum of Connectivity capacities granted to the Petitioner pursuant to 03 (three) different Connectivity Applications having same source (wind) aggregating to 124 MW at the same sub-station and the same bay with the same start date of Connectivity and conversion of the said consolidated Connectivity granted under Land Route to the Letter of Award/Power Purchase Agreement Route in terms of Regulation 11A(4) of the GNA Regulations (as amended) on the basis of the Power Purchase Agreement dated 15.4.2026 along with consequential relief(s) thereof.**
	17.	**457/MP/2026**	**BNHP1**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access) Regulations, 2022 (as amended) and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 inter alia seeking directions to Central Transmission Utility of India Limited to consolidate the Connectivity(ies) granted to the Petitioner pursuant to its 02 (two) Connectivity Applications, aggregating to 300 MW (Hybrid), at the same sub-station namely Fatehgarh-IV Pooling Substation (Sec-I), through the same bay and with the common dedicated transmission line; permit conversion of 120 MW out of the said consolidated Connectivity from the Land Route/Land BG Route to the Letter of Award/Power Purchase Agreement Route under Regulation 5.8(xi)(a), read with Regulation**

				11A(4), of the GNA Regulations (as amended), on the basis of the Power Purchase Agreement dated 12.08.2025 executed with NHPC Limited; and consequently align the timeline for revocation under Regulation 24.6 of the GNA Regulations (as amended), insofar as it pertains to the balance Connectivity capacity of 180 MW continuing under the Land Route/Land BG Route, with the Scheduled Commencement of Supply Date or the extended Scheduled Commencement of Supply Date, as applicable, under the said Power Purchase Agreement.
	18.	**458/MP/2026**	**SGIL**	**Petition under Section 79 of the Electricity Act read with Regulation 19, 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 (as amended) seeking extension of time for injection of infirm power in respect of 5 Wind Turbine Generators aggregating 10.5 MW forming part of the Petitioner's 180 MW ISTS-connected Kanakagiribad Wind Power Project at Koppal, Karnataka under SECI Wind Tranche- XI, together with condonation / relaxation of the timeline for approaching this Commission under the proviso to Regulation 19(3).**
9.10.2026 Friday At 2.30 P.M. Through Hybrid Mode	**19.**	**177/MP/2025 alongwith I.A.No.135/2026**	**MBPMPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulations 65, 67 & 68 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and in terms of CERC's Order dated 13.08.2021 passed in Petition No.6/SM/2021 as well as Order dated 29.11.2024 passed in Petition No.4/SM/2024 seeking Supplementary Tariff in respect of implementation of Flue-Gas Desulphurization System in the coal based Anuppur Thermal Power Project of MB Power (Madhya Pradesh) Limited in District Anuppur of Madhya Pradesh in compliance of the Revised Emission Standards prescribed by MoEFCC's Notification dated 7.12.2015 (Interlocutory application moved by UPPCL for initiation of investigation and appointment of investigating authority and for issuance of appropriate directions)**
	20.	**320/MP/2026 alongwith I.A.No.116/2026**	**NLCIL**	**Petition under section 79 (1)(c) of the Electricity Act, 2003 read with and Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-state Transmission System) Regulations, 2022 seeking extension of the commissioning date and start date of the connectivity for the 200 MW Bhuj Solar Project granted to the Petitioner (Interlocutory application for interim directions).**
13.10.2026 Tuesday At 10.30 A.M. Transmission tariff Petitions Through Video conferencing	**1.**	**552/MP/2026**	**PGCIL**	**Petition under section 79(1) of the Electricity Act, 2003 read with Regulation 25(2)(c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking approval for Additional Capitalisation of the upgradation of SCADA and associated systems of National Transmission Asset Management (NTAMC)/RTAMC and for expenditure towards establishment of centralized security operation center (OT SOC) for Sub-stations(On admission)**
	2.	**Diary No. 773/2026**	**ERBPL**	**Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network**

				Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation of the timeline stipulated under Regulation 5.2(e) for furnishing the Connectivity Bank Guarantees pursuant to the in-principle intimations dated 14.9.2026 bearing Ref. Nos. CTU/NR/Conn/INT-2A/2200003250, CTU/NR/Conn/INT-2A/2200003257, CTU/NR/Conn/INT-2A/2200003261 and CTU/NR/Conn/INT-2A/2200003263, issued to Eden Renewable Alma Private Limited, Eden Renewable Bercy Private Limited, Eden Renewable Cadet Private Limited and Eden Renewable Cite Private Limited respectively, which were communicated only on 24.9.2026 owing to non-delivery of the Respondent's email dated 14.9.2026; and seeking directions that the period of one month for furnishing the Conn-BGs be reckoned from 24.9.2026 *(On admission).*
	3.	**487/TT/2026**	**RGTL**	**Petition for determination of transmission tariff from the actual Date of Commercial Operation up to 31.03.2029 for the transmission scheme titled Augmentation of transformation capacity at 400/220 kV Gadag PS in Karnataka by 1x500 MVA, 400/220 kV ICT (6th), implemented under Regulated Tariff Mechanism.**
	4.	**900/TT/2025**	**HVPNL**	**Petition for seeking determination of tariff for the inter-state transmission lines of the Petitioner for FY 2024-25 to 2028-29.**
	5.	**400/TT/2026**	**KNTL**	**Petition for determination of transmission tariff from Commercial Operation Date to 31.3.2029 for the transmission scheme titled Augmentation of transformation capacity at 400/200kV Koppal PS in Karnataka by 1x500 MVA, 400/200 kV ICT (6th) (implemented under Regulated Tariff Mechanism).**
	6.	**442/TT/2026**	**GPTL**	**Petition for determination of transmission tariff from Commercial Operation Date to 31.3.2029 for establishment of 220 kV line bays (GIS) at 400/220 kV Prithla Sub-Station.**
	7.	**471/TT/2026**	**NRSSXXIX**	**Petition for determination of transmission tariff from Commercial Operation Date to 31.3.2029 for the transmission scheme titled Augmentation of transformation capacity at Amargarh (GIS) S/s by 1x315 MVA, 400/220 kV ICT (3rd)" (implemented under Regulated Tariff Mechanism).**
	8.	**439/TT/2026**	**TPGL**	**Petition seeking determination of tariff for the period from commercial operation date till 31.3.2029 for the Transmission Project developed under Transmission scheme for evacuation of 4.5 GW RE injection at Khavda PS under Phase II - Part D.**
	9.	**662/TT/2025**	**BBTL**	**Petition for determination of transmission tariff for 2024-29 tariff block for assets under Implementation of 1 No. 220kV Line Bay at 400/220 kV Bikaner-II PS for Interconnection of Solar Project (M/s. NHPC Ltd.) in Northern Region**
	10.	**470/TT/2026**	**PGCIL**	**Petition for determination of transmission tariff for 2024-29 tariff block for Upgradation of STM-4 communication link of Dehgam, Rachodpur, Santhalpur repeater, Bachau, CGPL Mundra to STM-16 capacity through installation of 5 Nos. STM -16, 5 MSP at Dehgam, Rachodpur, Santhalpur repeater, Bachau, CGPL Mundra**

				under upgradation of STM-4 communication link of Dehgam, Rachodpur, Santhalpur repeater, Bachau, CGPL Mundra to STM-16 capacity project in Western Region.
	11.	**477/TT/2026**	**PGCIL**	**Petition for approval of the tariff for the assets under "OPGW Installation on Itarsi-Dhule Transmission Line" scheme.**
	12.	**142/TT/2026**	**BBTL**	**Petition for determination of transmission tariff for 2024-29 tariff block for assets under Augmentation of transformation capacity at 400/220 kV Bikaner-II PS by 400/220kV, 1X500 MVA ICT (3rd) in Northern Region.**
	13.	**114/TT/2026**	**BBTL**	**Petition for determination of transmission tariff for 2024-29 tariff block for assets under Transmission system for evacuation of power from the Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex) - Part-E in Northern Region.**
	14.	**663/TT/2025**	**BBTL**	**Petition for determination of transmission tariff for 2024-29 tariff block for assets under Transmission system for evacuation of power from the Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex) - Part-E in Northern Region.**
	15.	**261/TT/2026**	**PGCIL**	**Petition for determination of tariff from DOCO till 31.3.2029 for Asset-1: 01 No. 765/400/33kV 500 MVA Single Phase Auto Transformer at Durg S/S, Asset-2: 01 No. 400/220kV 105MVA Single Phase Auto Transformer at Rangpo S/S & Asset-3: 01 No. 765 kV 110 MVAR Single Phase Reactor at Wardha sub-Station**
	16.	**262/TT/2026**	**PGCIL**	**Petition for determination of transmission tariff for 2024-29 tariff block for Replacement of 420 kV, 63 MVAr Bus Reactor with 420 kV, 125 MVAr Bus Reactor at Jabalpur (POWERGRID) S/S under Replacement of 63 MVAr Bus Reactor with 125 MVAr Bus Reactor at 400kV level of Jabalpur S/S of POWERGRID in Western Region.**
	17.	**217/TT/2026**	**PGCIL**	**Petition for determination of transmission tariff for 2024-29 tariff block from DOCO to 31.3.2029 for Asset-1 1 no. 25 MVAr, 220 kV Bus Reactor along with associated bay at Alusteng Sub-station (JKPTCL) & Asset-2 - Laying of cable (800 sq. mm XLPE power cable) between Minamarg and Zojila Top section of Alusteng Drass 220 kV section & 02 nos. 220 kV, 25 MVAR Bus Reactors along with associated bays at Drass (GIS) Substation under Transmission System Strengthening for Srinagar-Leh Transmission System in Northern region.**
	18.	**165/TT/2026**	**PGCIL**	**Petition for determination of transmission tariff for 2024-29 tariff block for the asset under Eastern Region Expansion Scheme - XXXV (ERES-XXXV) in Eastern Region.**
	19.	**80/TT/2026**	**PGCIL**	**Petition for determination of tariff for 1x1500 MVA, 765/400 kV, ICT-4 along with associated bays at Bikaner PG under "Transmission System for Evacuation of Power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex)- Part-E" in Northern Region".**
	20.	**47/TT/2026**	**PGCIL**	**Petition for determination of transmission tariff for 2024-29 tariff block for the assets under Eastern Region Expansion Scheme - XXVII (ERES-XXVII) in Eastern Region.**
	21.	**469/TT/2026**	**PGCIL**	**Petition for determination of tariff for 1x1500 MVA, 765/400 kV ICT (3rd) at Pune(GIS) substation along with associated bays under Western Region Expansion Scheme-XXXI.**

	22.	**365/TT/2026**	**PGCIL**	**Petition for determination of tariff for splitting of 400 kV Bus-I & II at 765/400/220 kV Indore S/s into two sections through 400 kV Bus Sectionalizer bays (GIS) & GIS Bus duct under Scheme to control fault level at Indore Sub-station.**
	23.	**443/TT/2026**	**PGCIL**	**Petition for determination of tariff for Asset 1 : 1x1500 MVA 765/400kV ICT (3rd) in Raigarh (Kotra) Section B along with associated 765kV and 400kV bays under Western Region Expansion Scheme-XXV.**
	24.	**361/TT/2026**	**PGCIL**	**Petition for determination of tariff for One No. 400 kV Line bay at 765/400/220kV Indore (PG) S/s under Implementation of 400kV Line bay at 765/400/220kV Indore (PG) S/s in MP for RE Interconnection.**
	25.	**122/TT/2026**	**PGCIL**	**Petition for determination of transmission tariff for 2024-29 tariff block for 2nd Circuit of Kishenpur Dulhasti 400 kV D/C (Quad) Line (Kishtwar - Kishenpur Section) along with associated bay at Kishenpur end under Transmission system for evacuation of power from Pakaldul HEP in Chenab valley HEPs LTA system in Northern region**
	26.	**633/TT/2025**	**PGCIL**	**Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Transmission System associated with Faridabad Gas Based Combined Cycle Power Project in Northern Region.**
	27.	**85/TT/2015**	**PGCIL**	**Petition for approval of transmission tariff for 8 Nos. assets under Eastern Region Strengthening Scheme-III (ERSS-III) in Eastern Region for 2014-19 tariff block (Remand matter)**
	28.	**275/TT/2026**	**PGCIL**	**Petition for determination of transmission tariff for 2024-29 tariff block for asset under Eastern Region Expansion Scheme - XXXII (ERES-XXXII) in Eastern Region.**
	29.	**243/TT/2026**	**PGCIL**	**Petition for determination of transmission tariff for 2024-29 tariff block for OPGW link for 765kV Orai-Jabalpur TL under Reliable Communication Scheme under Central Sector for Western Region.**
	30.	**209/TT/2026**	**PGCIL**	**Petition for determination of tariff for the Asset: 400/220kV, 500 MVA ICT at 400/220/66kV Bawana (DTL) Substation under Replacement of 400/220kV, 315MVA ICT-3 with 400/220kV, 500MVA ICT at 400/220/66kV Bawana (DTL) Substation scheme in Northern Region.**
	31.	**90/TT/2026**	**PGCIL**	**Petition for determination of tariff for Asset 1 : 1x1500 MVA 765/400kV ICT (3rd) along with associated bays in Raigarh (Kotra) Section A & Asset 2 : 1x1500 MVA 765/400kV ICT (4th) along with associated bays in Raigarh (Kotra) Section B under Western Region Expansion Scheme-XXV.**
	32.	**69/TT/2026**	**PGCIL**	**Petition for determination of tariff for Asset-1: 765/400 kV, 1x1500 MVA ICT-3 along with associated 765 & 400 kV ICT bays at Banaskanta Sub-Station, Asset-2: 400 kV D/C (Ckt-3 & 4) Banaskantha-Sankhari section (Powergrid scope of work) of Banaskantha-Prantij (GETCO) 400 kV D/C line, along with associated line bays at Banaskantha S/S (Both the circuits are terminated at Sankhari (GETCO) S/S as an interim arrangement made by GETCO) under**

				"Transmission Network Expansion in Gujarat to increase ATC from ISTS, Part-C".
	33.	**478/TT/2026**	**PGCIL**	**Petition for the determination of the transmission tariff for the Combined asset under "Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II, Part-G1" in the Northern Region.**
	34.	**87/TT/2019**	**PGCIL**	**Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: 1 no. 500MVA 400/220kV Transformer along with associated bays at NP Kunta Sub-Station, Asset-2: 02 nos 220kV Line bays (Bay No 210 & 212) at NP Kunta sub-station and Asset-3: 02 nos 220kV Line bays (Bay No 209 & 211) at NP Kunta sub-station under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part C (Phase-III) (Remand matter).**
13.10.2026 Tuesday At 2.30 P.M Coram: Chairperson Member (Tech.) Member (Law) Member (Fin) Through Video conferencing	**35.**	**30/RP/2026**	**TENGEDCO**	**Petition seeking for review of the order dated 1.11.2025 in Petition No. 496/MP/2024 (On admission)**
	36.	**32/RP/2026**	**PTCIL**	**Petition seeking for review of the order dated 30.6.2026 in Petition No. 188/MP/2019 (On admission)**
	37.	**33/RP/2026**	**TPSL**	**Petition seeking for review of the order dated 13.12.2025 in Petition Nos. 240/MP/2023 and 304/MP/2023 (Interlocutory application for condonation of delay in filing the review Petition)(On admission)**
	38.	**17/RP/2026**	**HPPC**	**Petition for review of the Order dated 28.2.2026 in Petition No. 126/MP/2017.**
	39.	**28/RP/2026**	**KPL**	**Petition seeking review of the Order dated 30.5.2019 read with corrigendum dated 26.6.2019 in Petition No. 227/MP/2017.**
Coram: Chairperson Member (Tech.) Member (Law)	**40.**	**9/RP/2026**	**IL&FS**	**Petition seeking for review of the order dated 13.10.2025 in Petition No. 162/MP/2022 (On admission).**
	41.	**1/RP/2026**	**PGCIL**	**Petition seeking review of the Order dated 12.11.2025 in Petition No. 3/TT/2023**
	42.	**18/RP/2025**	**KPTCL**	**Petition for review of Order dated 7.5.2025 in Petition No. 353/TT/2025**
	43	**25/RP/2025 alongwith I.A. No. 135/2025**	**MPPMCL**	**Petition for review of order dated 31.12.2023 in Petition No. 237/MP/2021 (Interlocutory application seeking condonation of delay)**
	44.	**9/RP/2024 alongwith I.A.Nos.19/2024 & 134/2025**	**KTL**	**Petition for review of Order dated 31.12.2023 in Petition No. 237/MP/2021 (Interlocutory application for interim reliefs and I.A. moved by MPPMCL for vacation of stay granted vide RoP dated 4.4.2025.**
Coram: Member (Tech.) Member (Law)	**45.**	**915/TT/2025**	**PGCIL**	**Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1 to 5 & Asset-7 and determination cum truing up of transmission tariff for 2019-24 tariff block and determination of transmission tariff for 2024-29 tariff block for Asset-6A of Transmission System associated with Tehri Pump Storage Plant (PSP).**
16.10.2026 Friday At 10.30 A.M. Miscellaneous Petitions Through Hybrid Mode	**1.**	**528/MP/2026**	**KREPL**	**Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioner's application for non-solar-hour access (integration of Battery**

				Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent mismatch between the authorised signatory of the affidavit and the authorised signatory who digitally signed the application, both authorised under the same Board Resolution; and seeking directions to revive, restore and process the Petitioner's Application with protection of the Petitioner's RoFR priority (on admission) .
	2.	**527/MP/2026**	**LEPL**	**Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioner's application for non-solar-hour access (integration of Battery Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent mismatch between the authorised signatory of the affidavit and the authorised signatory who digitally signed the application, both authorised under the same Board Resolution; and seeking directions to revive, restore and process the Petitioner's Application with protection of the Petitioner's RoFR priority(on admission).**
	3.	**532/MP/2026**	**Luceo Solar**	**Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioner's application for non-solar-hour access (integration of Battery Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent mismatch between the authorised signatory of the affidavit and the authorised signatory who digitally signed the application, both authorised under the same Board Resolution; and seeking directions to revive, restore and process the Petitioner's Application with protection of the Petitioner's RoFR priority (on admission).**
	4.	**551/MP/2026**	**Enren I**	**Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioner's application for non-solar-hour access (integration of Battery Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent mismatch between the authorised signatory of the affidavit and the authorised signatory who digitally signed the application, both authorised under the same Board Resolution; and seeking directions to revive, restore and process the Petitioner's Application with protection of the Petitioner's RoFR priority (on admission).**

	5.	**522/MP/2026**	**DVC**	**Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 13 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges And Losses) Regulations, 2020 seeking directions for waiver of Inter-State Transmission Charges for supply of renewable energy bundled under the Scheme For Flexibility in generation and scheduling of thermal/gas power stations issued on 12.4.2022 by the Government of India, Ministry of Power (On admission).**
	6.	**556/MP/2026 alongwith I.A.No.183/2026**	**TPREL**	**Petition under Section 79(1)(c), (f) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 inter alia seeking directions to Central Transmission Utility of India Limited to accept the documents demonstrating rights over the land parcels standing in the name of the subsidiary company executing the Project of the Connectivity Grantee (parent company) for the change in land parcels under Regulation 5.10(Interlocutory application for urgent listing) (On admission).**
	7.	**559/MP/2026 alongwith I.A.No.185/2026**	**SGIL**	**Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 11A(4), 41, 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended), and this Commission's Order dated 10.07.2026 in Petition No. 11/SM/2026, praying that this Commission hold and declare that the Petitioner's requests dated 26.05.2026 and 03.06.2026 for conversion of 200 MW of its 300 MW Connectivity at the Gadag-II Pooling Station from the Land Route to the LoA Route were required to be given effect to by the Central Transmission Utility of India Limited within one month under Regulation 11A(4)(c)(i), and consequential directions to the Central Transmission Utility of India Limited to issue the revised Connectivity intimations and to modify its Final List of eligible entities dated 18.08.2026 so as to include and map the said 200 MW, comprising 50 MW under the Letter of Award dated 15.10.2024 issued by Solar Energy Corporation of India Limited and 150 MW under the Letter of Award dated 06.03.2024 issued by SJVN Limited; and, in the alternative, exercise Power to Relax and Power to Remove Difficulty under Regulations 41 and 42 of the said Regulations, along with consequential and incidental reliefs(Interlocutory application for interim reliefs) (On admission).**
	8.	**557/MP/2026 along with I.A.Nos.184,186 &187/2026**	**ASPPL**	**Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with the applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, as amended from time to time, and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking appropriate directions to Central Transmission Utility of India Limited with respect to the consideration**

				and processing of the Petitioners? Connectivity Application(s) under Regulation 5.11(a) of the GNA Regulations for grant of Connectivity during Non-Solar Hours, while preserving the original priority of the said Application(s), along with consequential reliefs (Interlocutory application for interim directions and I.As, moved by Juniper Green Energy Private Limited & Enren I for impleadment) (On admission)
	9.	**523/MP/2026**	**KNTL**	**Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 4, 11 and 12 and other relevant provisions of the Transmission Service Agreement dated 07.12.2021 (TSA) seeking extension of Scheduled Commercial Operation Date (?SCOD?) on account of Force Majeure/Change in Law events and relief for cost overrun and consequential increase in annual transmission charges on account of Force Majeure events and Change in Law events pertaining to POWERGRID Narela Transmission Limited (On admission).**
	10.	**272/TL/2026**	**NERGS-III**	**Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to NERGS III Siang Basin Transmission Limited.**
	11.	**483/TL/2026**	**WRERAPTL**	**Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to WR ER Part A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited**
	12,	**482/AT/2026**	**WRERAPTL**	**Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the transmission System being established by WR ER Part A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)**
	13.	**505/TL/2026**	**ATL**	**Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 r/w Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of Transmission License to Ananthpuram Transmission Limited.**
	14.	**506/AT/2026**	**ATL**	**Petition under Section 63 and Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 15(1)(c) of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for adoption of tariff discovered through competitive bidding with respect to transmission System for integration of Ananthapuram-III PS REZ Phase-I (3 GW)**
	15.	**512/TL/2026**	**KRTL**	**Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to KRISHNAGIRI REZ TRANSMISSION LIMITED (a**

				100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	16.	**513/AT/2026**	**KRTL**	**Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the KRISHNAGIRI REZ TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited.**
	17.	**514/TL/2026**	**VPTL**	**Petition under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Vizag Power Transmission Limited**
	18.	**515/AT/2026**	**VPTL**	**Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Vizag Power Transmission Limited.**
	19.	**392/TD/2026**	**APGCL**	**Partition under Sections 14 and 15(1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for the grant of Trading Licence and other related matters) Regulations, 2020 (hereinafter referred to as the "Trading Licence Regulations") for the grant of a 'Category II' trading license for inter-state trading in electricity across India.**
	20.	**540/TD/2026**	**NPSPL**	**Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.**
	21.	**333/TD/2026**	**RIL**	**Petition for the revocation of the Category-I trading licence of the Petitioner w.e.f. 1.4.2026; (b) Relax the payment of annual fees for 1.4.2026 to 31.3.2027 under Regulation 23 of the CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.**
	22.	**360/TD/2026**	**TGGENCO**	**Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and related matters) Regulations, 2020 for grant of an Inter-State Trading License.**
	23.	**111/MP/2014**	**HEGCPL**	**Petition under Sections 79 and 94 of the Electricity Act, 2003 read with Regulation 24 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and medium-term Open Access in inter-State transmission and related matters) Regulations, 2009(Received by Remand)**
	24.	**300/MP/2023**	**JSWRE2L**	**Petition under Section 79(1)©, Section 79(1)(f), and Section 79(1)(k) of the Electricity Act, 2003 ("Act") seeking issuance of directions to supply of power to a third party due to delay in operationalisation of LTA.**
	25.	**265/MP/2023**	**DVC**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA**

				executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018 entered between DVC and NVVN for supply of 300 MW of power from DVC's generating stations to BPDB.
	26.	**107/MP/2023**	**GUVNL**	**Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply and for consequential reliefs including refund.**
	27.	**85/MP/2022 along with I.A.No.24/2022 &37/2023**	**PSPCL**	**Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).**
	28.	**123/MP/2022 alongwith I.A.No.38/2023**	**HPPC**	**Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for interim reliefs).**
	29.	**246/MP/2022 along with I.A Nos.8/2023**	**MSEDCL**	**Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents).**
	30.	**56/MP/2023**	**MSEDCL**	**Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the power purchase agreement dated 22.4.2007 with Coastal Gujarat Power Limited.**
	31.	**185/MP/2023**	**RUVNL**	**Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Tata Power Company Limited.**
	32.	**205/MP/2023**	**TPCL**	**Petition under Section 79 of the Electricity Act, 2003 ("Act"), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking appropriate directions against Gujarat Urja Vikas Nigam Limited ("GUVNL") and Ajmer Vidyut Vitran Nigam Limited, Jaipur Vidyut Vitran Limited & Jodhpur Vidyut Vitran Limited ("Rajasthan Discoms/RUVNL") towards the wrongful and unsustainable demand.**
	33.	**321/MP/2025**	**JSL**	**Petition under Section 79(1)(f) seeking to direct Respondent No. 1 to pay an amount of Rs. 19,05,31,515/- to the Petitioner.**
	34.	**737/MP/2025**	**RSVPL**	**Petition under Section 79, including 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 14.11.2023 executed between Renew Surya Vihaan Private Limited, and Solar Energy Corporation of India Ltd. for the development of 200 MW CTU connected Solar power project,**

				read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, seeking a declaration that certain events constitute as Change in Law events and for seeking consequent reliefs qua allowance of the additional expenditure incurred towards such Change in Law event(s).
	35.	**850/MP/2025**	**RVSPL**	**Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with relevant provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 in respect to timeline for achieving Financial Closure as a condition subsequent to be satisfied by the Connectivity Grantee under Regulation 11A(2) thereof.**
	36.	**339/MP/2026 alongwith I.A.No.121/2026**	**NTL**	**Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Article 4, 11, 12 and 16 of the Transmission Service Agreement ("TSA") dated 13.01.2016 seeking extension of the Scheduled Commercial Operation Date ("SCOD") and appropriate relief for cost escalation on account of occurrences of Force Majeure Events and Change in Law events which were beyond the control of the Petitioner.**
	37.	**171/MP/2026**	**NHPC**	**Petition Under Section 79 (1) (f) and 142 of the Electricity Act, 2003 read with regulation 76 of the Central Electricity Regulatory Commission (terms and conditions of tariff) Regulations, 2024 seeking necessary directions and appropriate action against the Respondent for Non-compliance with statutory and Regulatory obligations.**
	38.	**268/MP/2026**	**SGEL**	**Petition under Section 79(1)(a) and (f) of the Electricity Act,2003 seeking acknowledgement and declaration of increase in rate of Goods and Service Tax (GST) from 5% to 12% on account of Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 issued by the Ministry of finance as a Change in Law event in terms of the Article 10 of the Power Usage Agreements signed by the Petitioner for supply from its 1000 MW Solar Project at Bikaner, Rajasthan.**
	39.	**301/MP/2026**	**ACB (India)L**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulations 24 and 25 of the CERC (Ancillary Services) Regulations, 2022 along with Regulations 57 and 58 of the CERC (Indian Electricity Grid Code) Regulations, 2023 and Regulations 67 and 68 of the CERC (Conduct of Business) Regulations, 2023, seeking relaxation from Emergency TRAS under Regulation 20(6) of the CERC (Ancillary Services) Regulations, 2022 read with Record of Proceedings dated 5.6.2025 in Petition No. 713/MP/2025.**
	40.	**327/MP/2026**	**AGE26AL**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 17.11.2021 between the Petitioner i.e. Adani Green Energy Twenty-Six Limited, and Solar Energy Corporation of India Ltd., seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 333 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant.**

	41.	**229/MP/2026 alongwith I.A.No.75/2026**	**SC4PIL**	**Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking extension of time for the start date of connectivity and associated milestones on account of delays beyond the control of the Petitioner (Interlocutory application for interim reliefs).**
	42.	**249/MP/2026**	**GSPL**	**Petition under Section 79 (1)(c) & (f) read with Sections 38 (2)(b) & (c) and 40 (a) of the Electricity Act, 2003 seeking compensation (along with interest) for generation losses suffered by Gorbea Solar Pvt. Ltd. due to delay in operationalization of the GNA and construction of the transmission system required for evacuation of power by Respondents.**
	43.	**312/MP/2026**	**NTPC**	**Petition under Section 79(1) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2024 seeking relief for auxiliary power consumption and transmission charges for units under shutdown and relief for relaxation of norms for start-up oil.**
	44.	**432/MP/2026 alongwith I.A.No.147/2026**	**SXLBEPL**	**Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 11C and Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (As Amended), and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking appropriate directions to the Central Transmission Utility of India Limited to consider the Petitioner's request for reallocation of the 220 kv terminal bay from Bay No. 227 to Bay no. 208 at Gadag-II pooling station, along with consequential reliefs thereof(Interlocutory application for interim reliefs and directions).**
	45.	**498/MP/2026 alongwith I.A.No.165/2026**	**AMPIN**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 invoking this Commission's power to relax and seeking appropriate direction(s) to Central Transmission Utility of India Limited seeking appropriate extension in Firm Start Date of Connectivity to align with the Project commissioning(Interlocutory application for directions).**
	46.	**111/MP/2024**	**RSPPL**	**Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022**
	47.	**112/MP/2024**	**RSOPL**	**Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to CERC (Sharing of Inter-State Transmission Charges and losses)**

				Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
	48.	15/RP/2024 alongwith I.A.No.97/2024	RSPPL	Petition for review of the Order dated 18.3.2024 in Petition No.111/MP/2024(Interlocutory application for interim reliefs).
	49.	16/RP/2024 alongwith I.A.No.47/2024	RSOPL	Petition for review of the Order dated 18.3.2024 in Petition No. 112/MP/2024 (Interlocutory application for interim directions).
	50.	244/MP/2026 alongwith I.A.No.85/2026	WBSEDCL	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with the provisions of the Power Supply Agreement dated 05.01.2011 and Power Purchase Agreement dated 25.03.2011, for setting aside and/ or quashing the invoices raised by the Respondents pursuant to the orders dated 11.2.2026 and 25.3.2026 Petition No. 305/MP/2015 (Interlocutory application for stay of the operation and enforcement of the Impugned Invoices and restrain the Respondents from taking any coercive or adverse action, including levy of Late Payment Surcharge).
	51.	95/TT/2026	KPTCL	Petition for claiming of Yearly Transmission Charges for 1 Nos 110 KV SC Lines for FY 2024 - 25 to FY 2028-29 and 6 Nos. of 220 KV line for FY 2024 - 25 to 2028-29, owned by KPTCL
23.10.2026 Friday At 10.30 A.M. Miscellaneous Petitions Through Video-conferencing	1.	573/MP/2026	AEPL	Petition under Sections 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreement dated 15.7.2020 executed between M/s Apraava Energy Pvt. Ltd. (formerly known as M/s CLP India Pvt. Ltd) and Solar Energy Corporation of India Limited in context of 250.71 MW wind power project (Project); and the relevant provisions of the applicable laws inter alia seeking Change in Law reliefs with respect to: (i) the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022 read with the various associated Minutes of Meeting(s); and (ii) the issuance of subsequent communications by relevant Indian Governmental Instrumentalities after the Cut-off date on account of the Emergency Landing Facility (ELF) being constructed by the Indian Air Force near the Project site requiring mandatory relocation of three Wind Turbine Generators (WTGs) locations of the Project to alternate locations and the consequential additional expenditure incurred in relation thereto (On admission).
	2.	558/MP/2026	WFEPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 11A(4) of the CERC GNA Regulations, 2022, read with Regulation 65 of CERC (Conduct of Business) Regulations, 2023 seeking a direction to the Respondent/CTUIL to accept and process the Petitioner's application for conversion of Connectivity from Regulation 5.8(xi)(c) to Regulation 5.8(xi)(a) of the said Regulations, for the 700 MW Solar Power Project at Solapur, Maharashtra and grant necessary relief in relation to Connectivity dated. 28.08.2025 (On admission)
	3.	566/TL/2026	FIITL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity

				Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Fatehgarh II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited
	4.	**567/AT/2026**	**FIITL**	**Petition under Section 63 of the Electricity Act, 2003 for adoption of Transmission charges with respect to the Transmission System being established by Fatehgarh II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited.**
	5.	**445/MP/2026**	**PXIL**	**Petition under Section 66 of the Electricity Act, 2003 read with Regulation 19 and 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 (PMR 2021), seeking approval for revision in Renewable Energy Contracts to align with Renewable Consumption framework notified by Ministry of Power on the Petitioner's PRATYAY Platform (On admission).**
	6.	**453/MP/2026**	**PXIL**	**Petition under Section 66 of the Electricity Act, 2003 read with Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 (PMR 2021), seeking approval for introduction of Carbon Credit Certificate (CCC) Contract on the Petitioner's PRATYAY Platform (On admission).**
	7.	**546/MP/2026**	**IEX**	**Petition under Section 66 of the Electricity Act, 2003 read with Regulation 9(6) of the Central Electricity Regulatory Commission (Terms and Conditions for Purchase and Sale of Carbon Credit Certificates) Regulations, 2026 for approval of the revised Bye-laws, Rules and Business Rules for introduction of the Carbon Credit Certificate (CCC) Compliance Market segment at Indian Energy Exchange Limited (IEX) (On admission).**
	8.	**574/MP/2026**	**HPX**	**Petition under Section 66 of the Electricity Act, 2003 read with Regulations 19(2) and 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 and Regulations 9(1) and 9(6) of the Central Electricity Regulatory Commission (Terms and Conditions for Purchase and Sale of Carbon Credit Certificates) Regulations, 2026, seeking approval of this Commission for introduction of trading in Carbon Credit Certificates on the Petitioner's Exchange Platform (On admission).**
	9.	**340/MP/2026 alongwith I.A 164/2026**	**PXIL**	**Petition under Section 66 of the Electricity Act, 2003 read with Regulation 25 of the Central Electricity Regulatory (Power Market) Regulations, 2021 (PMR 2021), seeking approval for introduction of banking through Petitioner's PRATYAY Platform(Interlocutory application moved by NAMEPL for its impleadment)**
	10.	**294/TD/2026**	**RPTCL**	**Application under Sections 14(c), 15 and 79(1)(k) of the Electricity Act, 2003 read with Regulation 15(1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2020, seeking upgradation of the existing Category II Inter-State Trading Licence to Category I Inter-State Trading Licence.**

	11.	**489/TD/2026**	**TCL**	**Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.**
	12.	**330/TL/2026**	**PMTL**	**Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License granted to POWERGRID Mandsaur Transmission Limited**
	13.	**459/MP/2026**	**ABRELRJ**	**Petition under Section 79 (1) (c) and (k) of the Electricity Act, 2003 read with Regulation 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the Report by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking extension of Scheduled Date of Commissioning and the consequential waiver of 100% inter-state transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom.**
	14.	**460/MP/2026**	**ABRELRJ**	**Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulation 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the Report by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking extension of Scheduled Date of Commissioning and waiver of 100% inter-State transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom.**
	15.	**433/MP/2026 alongwith 148/2026**	**SSPPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11A , 11B, 39, 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended), praying that this Hon'ble Commission set aside Respondent's (CTUIL) communication dated 17.08.2026; Hold that the Petitioner achieved Financial Closure on 07.05.2026; grant protection to the Petitioner from revocation of its 250 MW connectivity and directions against encashment/invocation of the Petitioner's Connectivity Bank Guarantees. The Petitioner is also seeking directions to CTUIL to map Petitioner's 100 MW NHPC Power Purchase Agreement and conversion of the corresponding Connectivity from the Land Route to the PPA Route(Interlocutory application for urgent listing and interim reliefs).**

	16.	**456/MP/2026 alongwith I.A.No.153/2026**	**CGERPL**	**Petition under Section 79 (1)(c), (f) and (k) of the Electricity Act, 2003, read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023(Interlocutory application seeking ad-interim ex-parte interim directions restraining the Respondent from revoking the Petitioner's connectivity).**
	17.	**268/MP/2020**	**SKSPGCL**	**Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties and arranging open access for the purpose of supply of contracted capacity of 100 MW from Noida Power Company Limited/PTC in terms of APP dated 6.4.2018 read with PPA executed on the same date.**
	18.	**282/MP/2021**	**RKMPPL**	**Petition under Section 79(1) (b), Section 79 (1)(f) and Section 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3,11.5.4,12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; (iii) additional interest; and for furnishing of Letter of Credit as payment security mechanism**
	19.	**141/MP/2022**	**PTCIL**	**Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Telangana Discoms for supply of 550 MW of power from the power plant of Respondent No.4/RKM Powergen, seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; and (iii) furnishing Letter of Credit as per the PPSA**
	20	**238/MP/2023**	**SPGCL**	**Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 on account of the illegal, arbitrary and wrongfully withholding the energy charges from the monthly bills raised to the tune of Rs. 27,89,18,311/- for the supply of power to the Distribution Licensees situated in the State of Haryana and for recovery of dues.**
	21.	**218/MP/2022 along with IA No. 112/2025**	**CAPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka (Interlocutory application for placing on record subsequent development).**
	22.	**105/MP/2023 along with IA No. 110/2025**	**APPCC**	**Petition for seeking directions to CAPL to pay the balance amount in terms of Section 79 of the Electricity Act, 2003 read with Article 3.3.2 of the PPA dated 23.3.2007 between CAPL and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka, and Tamil Nadu, along with interest till actual date of payment and for further directions to CAPL to pay interest on delayed payment with respect to Rs. 300 crores from date of termination of PPA till date of realization of Performance Bank Guarantee(Interlocutory application for placing on record subsequent development).**

	23.	**82/MP/2021**	**APSPDCL**	**Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for illegal claim of transmission charges and wrong invocation of LC.**
	24.	**38/MP/2022**	**KSKMPL**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31.07.2012 between the Petitioner and the Respondents**
	25.	**380/MP/2023 alongwith I.A.No.81/2026**	**NTPCREL**	**Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreement dated 01.06.2022 executed between Petitioner and Solar Energy Corporation (Interlocutory application for amendments of the Petition).**
	26.	**177/MP/2024**	**TWEPL**	**Petition under Sections 79 (1)I and 79(1)(f) of the Electricity Act, 2003, in relation to discrepancies caused by Respondent SLDC in computing the Deviation and Settlement Mechanism (DSM) charges, by adopting methods / procedure which are in contravention of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022, and Respondent's failure to rectify the same.**
	27.	**770/MP/2025 alongwith I.A.No.80/2025**	**VRPL**	**Petition under Section 79 of The Electricity Act 2003, Regulation 15 of CERC Conduct of Business Regulation and Regulation 42 and 44 of CERC (Connectivity and General Network Access to the inter-state transmission system) Regulations, 2022 seeking termination of the connectivity and GNA and termination of the Power Purchase Agreement (PPA) dated 10.9.2021 along with amendment thereof executed between Viento Renewables Private Limited and Solar Energy Corporation of India Limited without any financial liability.**
	28.	**40/MP/2026**	**PCKL**	**Petition under Section 79(1)(f) and 79(1)(k) of the Electricity act, 2003 read with Regulation 13(11) of the CERC (sharing of inter-state transmission charges and losses) regulations,2020, procedure no.5.12 of NLDC'S procedure for computation and sharing of inter-state transmission system charges and regulation 111 to 113 & 115 of CERC (conduct of business regulations) 1999 for directions to NLDC to implement the provisions of sharing regulations 2020, the central electricity regulatory commission (connectivity and general network access to the inter-state transmission system) (first amendment) regulations, 2023 dated 27.01.2023 and detailed procedure and to exclude the quantum of power flow in STU network.**
	29.	**67/MP/2026**	**ONGCTPC**	**Petition seeking recovery of capacity charges for the period of non-availability of fuel for reasons beyond the control of the Petitioner and relaxation of operating norms for the 726.6 (2 x 363.3) MW combined cycle gas-based power Palatana project of ONGC Tripura Power Company Limited for the control period 1.4.2019 to 31.3.2024.**
	30.	**123/MP/2026 along with IA No. 39/2026**	**ARIPL**	**Petition under Section 79 (1)I of the Electricity Act, 2003 read with and Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to**

				the inter-State Transmission System) Regulations, 2022, seeking harmonisation of timeline for financial closure and Project Commissioning with the extended start date of connectivity.
	31.	**208/MP/2026**	**NTPCREL**	**Petition under Section 79 (1) (a) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of Power Purchase Agreements dated 03.06.2021 seeking declaration of the Working Group Report, 2022 as a Change in Law Event and consequential determination of quantum and mechanism of compensation on account of change in law event.**
	32.	**305/MP/2025**	**MPPMCL**	**Petition for modification in PSA executed with PTC India Ltd on dated 30.05.2005, clause 10.1 (ii) (for Sale of Power from M/s Lanco Amarkantak Power Ltd (Now known as Korba Power Ltd) and in PSA on dtd 16.1.2007, Clause 9.1.3, (for sale of Power from M/s SUGEN)**
	33.	**86/MP/2026**	**KATL**	**Petition under Section 79, including Section 79(1)(f) of the Electricity Act, 2003 read with the relevant provisions of the Transmission Service Agreement Dated 28.3.2023 executed between the Petitioner (I.E., Khavda Ii-A Transmission Limited) and Central Transmission Utility of India Limited, seeking extension of scheduled cod on account of occurrence of Force Majeure Events, additional Expenditure incurred on account of Change in Law events and Change in Scope of work, amongst other reliefs.**
	34.	**310/MP/2026 alongwith I.A.No.107/2026**	**AMPIN**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 invoking this power to relax and seeking appropriate direction(s) to Central Transmission Utility of India Limited to grant non-solar hour access for 199 MW at Fatehgarh IV SS as sought by the Petitioner, instead of 166 MW as indicated in the Agenda for the 47th CMETS Meeting (Interlocutory application for directions).**
	35.	**695/MP/2025**	**VGEPL**	**Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k)of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of the effectiveness of connectivity from 22.12.2025 till 2.6.2027.**
	36.	**715/MP/2025**	**GPIPL**	**Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of effectiveness of connectivity from 31.12.2025 to 10.12.2026.**
	37.	**847/MP/2025**	**DPTL**	**Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003, read with relevant provisions of Transmission Service Agreement dated 9.2.2024 and Regulations 65 and 69 of the CERC (Conduct of Business) Regulations, 2023.**
	38.	**347/MP/2026**	**PGCIL**	**Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central**

				Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 28.2.2022 in Petition No. 193/TT/2019 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network.
	39.	**509/MP/2026 alongwith I.A.No.169/2026**	**RSPPL**	**Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with Regulation 70 (2) of the CERC (Conduct of Business) Regulations, 2023 for adjudication of dispute regarding tariff payable for power supplied under Power Purchase Agreements dated 8.8.2023 (Interlocutory application for interim directions).**
	40.	**306/MP/2022 alongwith I.A.Nos.20&85/2023,16/2024,79&80/2026**	**UPCL**	**Petition under Section 19 of the Electricity Act, 2003 read with Regulation 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 inter alia seeking punitive action against and revocation of trading license of M/s Kreate Energy (I) Pvt Ltd (Interlocutory applications for impleadment, Application seeking directions, Application moved by R-1 for referring the pending disputes to Arbitration and application moved by the Petitioner for urgent listing).**
	41.	**288/MP/2024**	**HPSEB**	**Petition under section 79(1)(c), (f), and (k) of the Electricity Act, 2003 read with Regulations 9, 19, and 20 of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 seeking adjudication of disputes related to the return of energy due to the Petitioner from the Respondent in terms of the letter of intent dated 23.3.2022.**
	42.	**34/RP/2026**	**NHPC**	**Petition seeking for review of the order dated 22.6.2026 in Petition No. 650/GT/2025 (On admission)**
	43.	**36/RP/2026**	**NHPC**	**Petition for review of the Order dated 4.7.2026 in Petition No. 474/GT/2025 (On admission).**
	44.	**19/RP/2026**	**NHPC**	**Petition for review of the Order dated 20.3.2026 in Petition No. 129/GT/2025**
	45.	**20/RP/2026**	**NHPC**	**Petition for review of the Order dated 7.3.2026 in Petition No. 623/GT/2025.**
	46.	**21/RP/2026**	**NHPC**	**Petition for review of the Order dated 12.3.2026 in Petition No. 624/GT/2025.**
	47.	**24/RP/2026**	**NHPC**	**Petition for review of the Order dated 8.3.2026 in Petition No. 46/GT/2025.**
Coram; Chairperson Member (Tech.) Member (Law)	**48.**	**32/RP/2023**	**JPL**	**Petition seeking review of this Commission's order dated 1.8.2023 in Petition No. 258/MP/2019.**
23.10.2026 Friday At 2.30 P.M. Through Video-conferencing	**49.**	**45/MP/2024**	**PGCIL**	**Petition under Regulation 35(3)(c) of the CERC (Terms and Conditions of Tariff) Regulations, 2019 for approval and recovery of expenditure of Capital Spares consumed during the period during the period from 1.4.2019 to 31.3.2024.**
	50.	**65/MP/2020**	**RIL**	**Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.**
	51.	**618/MP/2020**	**AP Discoms**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure**

				Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.
	52.	**155/MP/2023**	**JPL**	**Petition under Sections 61 read with 79 of the Electricity Act, 2003 read with Regulation 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (amended from time to time) and this Commission's Order No. L-1/219/2017/CERC dated 05.05.2017 for seeking, inter-alia, implementation of the said Regulation 6.3B and Order dated 05.05.2017 and directions to the Respondents for making payment for Degradation of Heat Rate, Auxiliary Power compensation and Secondary Fuel consumption on account of Part Load Operation and Multiple Start-ups of units of Jhajjar Power Limited's 1320 MW coal fired power plant at Matenhali, district Jhajjar, Haryana**
27.10.2026 Tuesday At 10.30 A.M. Miscellaneous /Generation tariff Petitions **Through online-video-conferencing**	**1.**	**531/MP/2026**	**DSPPL**	**Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 and Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 seeking compensation on account of unlawful curtailment / backing down of generation from the Petitioner's Solar Power Project (On admission).**
	2.	**Diary No. 776 &777/2026**	**APSPCL**	**Petition under Section 79(1)(c) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking relaxation of Regulation 24.6 read with Regulation 37.10(g) and setting aside of the revocation of connectivity of 100 MW at NP Kunta PS by letter dated 1.10.2026 issued by Central Transmission Utility of India Limited (Interlocutory application for urgent listing and *interim* reliefs) (On admission)**
	3.	**550/TD/2026**	**RETPL**	**Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-State trading license.**
	4.	**419/TL/2026**	**STPL**	**Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Shongtong Power Transmission Limited.**
	5.	**420/AT/2026**	**STPL**	**Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the Transmission System For Evacuation of Power From Shongtong Karcham HEP (450 MW) and Tidong HEP (150 MW) being established by the Petitioner.**
	6.	**220/TL/2026**	**SKPTL**	**Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and**

				Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Khavda II-A Transmission Limited
	7.	**545/TD/2026**	**JRPL**	**Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.**
	8.	**304/MP/2025**	**SEIL**	**Petition under Section 79(1)(b), (c) & (f) of the Electricity Act, 2003 read with Power Sale Agreement dated 31.12.2021 read with CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 together with subsequent amendments thereto and Procedure for Grant of Temporary General Network Access (T-GNA) to the inter-State Transmission system through National Open Access Registry (NOAR) dated 29.09.2023 seeking directions for payment of fixed charges corresponding to the 150 MW capacity declared available by SEIL.**
	9.	**153/MP/2024**	**NTPCREL**	**Petition under 79 (1) (f) of the Electricity Act, 2003 seeking an appropriate adjustment/compensation to offset financial/commercial impact of change in law events under Article 17 of the Power Purchase Agreements (PPA) dated 25.11.2021 executed between the NTPC REL and the Respondents and seeking an extension of the scheduled commercial operation date under Article 2.2 (b) and Article 2.4 (c) of the PPAs and revision of tariff.**
	10.	**976/MP/2025**	**SEIL**	**Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 14.3.1.1 of the Power Purchase Agreement dated 01.04.2013 and Article 36.4.1 of the Power Supply Agreement dated 18.2.2016 executed between SEIL Energy India Limited and Distribution Licensees of Telangana (Telangana Discoms) for recovery of amounts wrongfully deducted/ withheld by Telangana Discoms from the monthly energy invoices for the period of June 2022 and July 2022 issued by SEIL Energy India Limited along with Late Payment Surcharge and Interest, respectively.**
	11.	**251/MP/2023**	**SABSR-11PL**	**Petition under Sections 79 of the Electricity Act, 2003 readwith Article 4.2.2 of the Power Purchase Agreement dated 20.08.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), seeking a declaration that the liability towards the payment of transmission charges towards the Long-Term Open Access (LTA) is not attributable to the Petitioner.**
	12.	**248/MP/2024**	**OSEL**	**Petition under Section 79(1)(b) along with Section 79(1)(f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 (DSM Regulations) along with its amendments seeking directions against the Respondent No. 1 to pay the DSM bill dated 12.02.2024 raised by Vedanjay Power Pvt. Ltd. for an amount of Rs. 3,42,23,606/- along-with Late Payment Charges, if any.**

	13.	**173/MP/2026**	**NLCIL**	**Petition under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Articles 10 and 11 of the Power Usage Agreements / Supplementary PUAs seeking compensation on account of issuance of GST Notifications by the Government of India and treating the same as Change in Law for 510 MW Solar Photovoltaic (PV) Power Station (Tranche -III) under CPSU Scheme-Phase-II, pursuant to liberty granted by this Commission vide Order dated 31.12.2025.**
	14.	**757/MP/2025 alongwith IA No.93/2025**	**CEPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Section 11 (2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 11 Tamil Nadu Power Distribution Company Limited (TNPDCL)under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 20.2.2023, 31.3.2023 12.6.2023, 23.8.2023, 23.10.2023, 12.4.2024, 15.10.2024, 27.12.2024, 28.2.2025, 30.4.2025 issued by the Ministry of Power, Government of India under Section 11 (1) of the Electricity Act, 2003. (Interlocutory application for interim reliefs).**
	15.	**911/MP/2025 alongwith I.A.No.96/2026**	**ERAPL**	**Petition under Section 79 of the Electricity Act, 2003, read with Article 12 of the Power Purchase Agreement dated 28.11.2023 executed between Eden Renewable Alma Private Limited and Solar Energy Corporation of India Limited, seeking approval of and consequential relief for Change in Law events(Interlocutory application for amendments of the Petition).**
	16.	**235/MP/2026**	**WRLDC**	**Petition under sub-Section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 30 (3) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024 seeking recovery of the outstanding Fees & Charges of Western Regional Load Despatch Centre from MPSEZ Utilities Limited.**
	17.	**4/MP/2026**	**CTUIL**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking recovery of the outstanding transmission charges from Respondent No.1- MPZES Utilities Limited**
	18.	**59/MP/2026**	**NLCIL**	**Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Rule 3 of the Electricity Rules, 2021 and Regulation 50 of the CERC (Terms and Conditions of Tariff) Regulations, 2024 for approval of treating the expenditure incurred on account of an annual imposition of the Surface Right Compensation determined by the District Collector, Cuddalore District, Tamil Nadu, in accordance with Rule 72 of the Mineral Concession Rules, 1960 as a change in law and recovery thereof through monthly supplementary bills (Part-heard).**
	19.	**112/MP/2026**	**Vena Energy**	**Petition under Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with relevant articles of the Power Purchase Agreement dated 3.5.2021 executed between the Petitioner herein with Solar Energy Corporation of India Limited, invoking the Regulatory, Adjudicatory and inherent jurisdiction of this Commission seeking**

				immediate directions for allowing the change in law claims referred in the present Petition in relation to its 160 MW Blended Wind Power Project in the state of Karnataka and pass consequential order(s.)
	20.	**418/MP/2026**	**PGCIL**	**Petition under Section 79(1) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2026 seeking in-principle approval for installation of Battery Energy Storage Systems (BESS) as Integrated Energy Storage Systems (IESS) at various existing substations in Western Region.**
	21.	**572/MP/2026 alongwith I.A.Dy.No. 812/2026**	**TSPPL**	**Petition under Section 79(1)(c) & 79(1)(k) of the Electricity Act 2003 read with Regulations 11A, 41 and 42 of the Central Electricity Regulatory Commission (General Network Access) Regulations 2022 (as amended from time to time), inter-alia seeking direction to Central Transmission Utility of India to allow conversion of 408 MW connectivity granted to the Petitioner from land route to Power Purchase Agreement / Letter of Award route(Interlocutory application for interim reliefs).**
	22.	**247/MP/2024 alongwith I.A.No.22/2025**	**GVK GPL**	**Petition to adjudicate the disputes between the Petitioner and the Respondents in regard to the claims of the Petitioner and to declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges including disincentives for the period from 1.10.2006 to 1.10.2012(Interlocutory application for additional claim).**
	23.	**168/MP/2023 alongwith I.A.No.143/2026**	**TPSL**	**Petition under Section 79(1)(b)(c)&(f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 17 of Power Purchase Agreements dated 25.11.2021 ("PPAs") executed between the Petitioner and Madhya Pradesh Power Management Company Limited seeking seeking rise in custom duty of Solar PV Cells and other components as change in law event (Interlocutory application for amendments of the Petition).**
	24.	**775/MP/2025**	**TPSL**	**Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements dated 25.11.2021 seeking increase in rate of Goods & Service Tax (GST) on the supply of renewable energy devices and parts along with supply of other goods and services as change in law event and consequential approval of the costs incurred by the Petitioner due to such change in law event.**
	25.	**394/MP/2026 alongwith I.A.No.134/2026**	**BSUL**	**Petition under Section 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 41 and Regulation 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, seeking extension of the timeline for submission of Financial Closure documents up to 30.6.2027/extension of time for submission of Financial Closure documents for its 1200 MW Jalaun Ultra Mega Solar Park (Connectivity**

				Application No. 2200000345) , and for setting aside/stay of the communications dated 03.08.2026 & 05.08.2026 issued by the CTUIL for revocation of connectivity(Interlocutory application for interim reliefs).
	26.	**376/MP/2026**	**APNRL**	**Petition under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 seeking initiation of appropriate proceedings against Respondent No. 1 for non-compliance of the Order dated 30.08.2025 in Petition No. 264/MP/2022 and under Section 79 of the Act read with the principles enshrined in Order XXI Rule 10 of Code of Civil Procedure Code, 1908 seeking execution and enforcement of the order dated 30.08.2025 passed in Petition No. 264/MP/20222 read with order dated 15.08.2020 passed in Petition No. 158/MP/2019 by attachment of Bank Accounts and movable and immovable assets of Respondent No.1.**
	27.	**510/MP/2026 alongwith I.A.No.170 & Dy.No.746/2026**	**AREJ17L**	**Petition under Sections 79 of the Electricity Act, 2003 seeking extension of Scheduled Commissioning Date of 600 MW Solar Power Project on account of Force Majeure Events under the PPAs dated 10.09.2020 and consequent directions against CTUIL to not revoke connectivity granted to the Petitioners, on account of the force majeure events, amongst other reliefs (Interlocutory application for interim reliefs and placing additional documents on record).**
	28.	**535/MP/2026 alongwith I.A.No.176/2026**	**SGEL**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking adjudication of disputes arising out of the Power Purchase Agreement dated 8.2.2024 and seeking directions qua release of PBG along with consequential reliefs.**
	29.	**242/MP/2026**	**LBPTL**	**Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, read with the relevant provisions of the Transmission Service Agreement dated 14.02.2025, seeking declaration of Force Majeure and ancillary reliefs.**
	30.	**961/GT/2025**	**NTPC**	**Petition for revision of tariff of Vindhyachal Super Thermal Power Station Stage-V (500MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.**
	31.	**543/GT/2026**	**NTECL**	**Petition for approval of application towards determination of Supplementary Tariff for Emission Control System installed at NTECL Vallur Thermal power Station (1500 MW).**
	32.	**370/GT/2025**	**NUPPL**	**Petition for determination of tariff for the 2024-29 period, seeking determination of tariff for the Ghatampur Thermal Power Station (GTPS) (3 X 660 MW) of Neyveli Uttar Pradesh Power Ltd from the date of Commercial Operation of Unit-I (i.e., 12.12.2024) till 31.03.2029.**
	33.	**391/GT/2019**	**JSWHEL**	**Petition for determination of generation tariff for 2019-24 tariff period under Regulation 9(2) of the CERC (Terms and Conditions of Tariff) Regulations, 2019, in respect of 1000 MW Karcham Wangtoo Hydro Electric Project (KW HEP) (Received by remand)**
	34.	**459/GT/2025**	**NTPC**	**Petition for revision of tariff of Ramagundam Super Thermal Power Station Stages-I&II (2100**

				MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise
	35.	171/GT/2025	NTPC	Petition for approval of tariff of Ramagundam Super Thermal power Station Stage-I&II (2100 MW) for the period from 1.4.2024 to 31.3.2029.
	36.	140/GT/2026	NHPC	Petition for truing up of tariff for the period 2019-24 and approval of the tariff for the period 2024-29, in respect of Teesta Low Dam-III Power Station.
	37.	977/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Dhauliganga Power Station.
	38.	982/GT/2025	NTPC	Petition for revision of tariff of Vindhyachal Super Thermal Power Station Stage-III (1000MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	39.	1017/GT/2025	NTPC	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-III (1000 MW) for the period from 01.04.2024 to 31.03.2029.
	40.	52/GT/2026	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Durgapur Steel Thermal Power Station, Units I & II (2 x 500 MW) for the period from 1.4.2019 to 31.3.2024.
	41.	656/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Durgapur Steel Thermal Power Station, Units I & II (2 x 500 MW) for the period from 1.4.2024 to 31.3.2029.
	42.	116/GT/2026	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Chamera-II Power Station.
	43.	128/GT/2017	NEEPCO	Petition for approval of tariff of Tripura Gas Based Power Plant 101 MW for the period from COD of its Gas Turbine unit to 31.3.2019 (Remand matter).
	44.	161/GT/2026	NLCIL	Petition for truing up of tariff for NLC Tamilnadu Power Limited (NTPL) (2x500MW) for the period from 1.4.2019 to 31.3.2024
	45.	139/GT/2026	NLCIL	Petition for determination of tariff for NLC Tamilnadu Power Limited (NTPL) (2 x 500 MW) for the period from 1.4.2024 to 31.3.2029
	46.	162/GT/2026	RGPPL	Petition for revision of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	47.	163/GT/2026	RGPPL	Petition for approval of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 1.4.2024 to 31.3.2029
	48.	889/GT/2025	NTPC	Petition for revision of tariff of Simhadri Super Thermal Power Station Stage-II (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	49.	894/GT/2025	NTPC	Petition for revision of tariff of Sipat Super Thermal Power Station Stage-I (3x660 MW) (hereinafter called as Sipat-I) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	50.	898/GT/2025	NTPC	Petition for approval of tariff of Sipat Super Thermal Power Station Stage-I (3x660 MW) for the period from 1.4.2024 to 31.3.2029.
	51.	985/GT/2025	NTPC	Petition for revision of tariff of Kahalgaon Super Thermal Power Station Stage-II (3x500 MW) (hereinafter called as Kahalgaon-II) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.

	52.	**762/GT/2025**	**NTPC**	**Petition for approval of tariff of Kahalgaon Super Thermal Power Station Stage-II (3x500 MW) for the period from 1.4.2024 to 31.3.2029.**
	53.	**991/GT/2025**	**NTPC**	**Petition for revision of tariff of Tanda Super Thermal Power Station Stage-II (1320 MW) for the period from Station COD (i.e. 1.7.2021) to 31.3.2024 after the truing up exercise.**
	54.	**941/GT/2025**	**NTPC**	**Petition for approval of tariff of Tanda Super Thermal Power Station Stage-II (2x660 MW) for the period from 1.4.2024 to 31.3.2029.**
	55.	**1013/GT/2025**	**NTPC**	**Petition for revision of tariff of Koldam HEP for the period from 1.4.2019 to 31.3.2024 after the truing up exercise**
	56.	**947/GT/2025**	**NTPC**	**Petition for approval of tariff for Koldam Hydro Electric Project (4 x 200 MW) for the period 2024-29.**
	57.	**1025/GT/2025**	**DVC**	**Petition for truing up of Annual Fixed Charges for 2019-24 period of Tilaiya Hydel Power Station, Units 1 & 2 (4MW) for the period from 1.4.2019 to 31.3.2024.**
	58.	**19/GT/2026**	**DVC**	**Petition for determination of tariff for 2024-29 period of Tilaiya Hydel Power Station, Units 1 & 2 (4MW) for the period from 1.4.2024 to 31.3.2029.**
	59.	**515/GT/2024**	**NEEPCO**	**Petition for carrying out truing up exercise for the period 2019-24 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2019-24 and for determination of tariff for the period 1.4.2024 to 31.3.2029 in respect of PARE Hydro Electric Power Plant (110 MW).**
	60.	**1/GT/2026**	**DVC**	**Petition for truing up of Annual Fixed Charges for 2019-24 period of Chandrapura Thermal Power Station, Units 7 & 8 (2 x 250 MW) for the period from 1.4.2019 to 31.3.2024.**
	61.	**183/GT/2026**	**DVC**	**Petition for determination of tariff for 2024-29 period of Chandrapura Thermal Power Station, Units 7 & 8 (2 x 250 MW) for the period from 1.4.2024 to 31.3.2029.**
	62.	**793/GT/2025**	**NTPC**	**Petition for revision of tariff of MTPS Stage-II (2x195 MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise.**
	63.	**799/GT/2025**	**NTPC**	**Petition for approval of tariff of Muzaffarpur Thermal Power Station, Stage-II (2x195 MW) (hereinafter referred to as MTPS Stage-II)for the period from 1.4.2024 to 31.3.2029.**
	64.	**475/GT/2025**	**THDC**	**Petition for determination of tariff of Khurja Super Thermal Power Plant (2x660 MW) for the period from COD of Unit-I i.e. 26.1.2025 to 31.3.2029 and for Dedicated Transmission Line from Khurja STPP (2x660MW) to Aligarh Substation from Commercial Operation Date i.e. 26.1.2025 till 31.3.2029.**
	65.	**35/RP/2026**	**NTPC**	**Petition for review of the Order dated 19.7.2026 in Petition No. 399/GT/2020 (On admission)**
	66.	**27/RP/2026**	**THDC**	**Petition for review of Order dated 31.3.2026 in Petition No. 485/GT/2024 filed by THDC India Limited.**
Coram; **Chairperson** **Member (Tech.)** **Member (Law)**	**67.**	**15/RP/2025**	**MPPMCL**	**Petition for review of the ex-parte judgment dated 29.1.2025 in Petition No.189/MP/2024.**

By Order of the Commission
Sd/-
T.D. Pant
Joint Chief (Legal)

26.10.2026